

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**Dy.No.2549/2019 in O.A.No. /2019 & M.A.No. /2019**

**Dated Thursday, the 5<sup>th</sup> day of December, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

1. Shilpa. P
2. Sumith Sudhakaran
3. Reshma P.R.
4. Subin Thomas ....Applicants

By Advocate M/s. V. Ajayakumar

**Vs**

1. Union of India,  
rep by the Director,  
JIPMER, Puducherry.

2. The Deputy Director (Administration),  
JIPMER, Puducherry. ....Respondents

By Advocate Mr.M.T.Aruman

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The OA and the MA filed by the applicants for joining together are not numbered because of non-compliance of office objections. Since it is proposed to dispose of the case at the admission stage itself, Registry is directed to number the OA & MA. The unnumbered MA for joining together to file a single OA is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the respondents to appoint the applicants to the post of Nursing Officer on the basis of the selection held by the respondents against the existing vacancies and to pass such other or further orders in the interest of justice and thus render justice".

3. When the matter came up for hearing, learned counsel for the applicants would submit that the applicants have filed representations dated 11.11.2019 as Annexure A-19 & 20 before the competent authority regarding appointment which is still pending and no order is passed till now. They will be satisfied if the representations are considered and orders are passed within a stipulated time limit.

4. Mr.M.T.Aruman takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representations of the applicants on merits.

5. It is seen from the OA that only the second and fourth applicant have made representations and the first and third applicant have not made any representations.

6. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

**"The first and third applicant are permitted to make a detailed representation to the competent authority within a week and the competent authority is directed to consider the second and fourth applicants' representations dated 11.11.2019 as Annexure A-19 & 20, and the representations to be made by the first and third applicant, in the light of relevant rules and regulations and pass a speaking order, within a period of three months from the date of receipt of a copy of this order."**

**(T.JACOB)  
MEMBER (A)**

**05.12.2019**

M.T.

**(P.MADHAVAN)  
MEMBER (J)**